

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO.6197
TO BE ANSWERED ON 11.04.2017

Pollution Due to Gensets

6197. SHRIMATI MAUSAM NOOR:
PROF. PREM SINGH CHANDUMAJRA:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government has taken note of massive air and noise pollution caused by the gensets being used in cities and towns;
- (b) if so, the details thereof and the reaction of the Government thereto;
- (c) whether the Government has notified stringent environment norms for new gensets;
- (d) if so, the details thereof and the monitoring mechanism to ensure its compliance; and
- (e) whether the Government has constituted an enquiry into the alleged tampering of quality benchmarks by manufacturers of gensets, based on complaints of any organisation and if so, the details thereof?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI ANIL MADHAV DAVE)

(a) to (d) The Government has taken note of air and noise pollution caused by Gensets in cities and towns and amended the emission norms in respect of Gensets *vide* G.S.R.281(E) dated 07/03/2016 to bring about stricter norms. Every manufacturer / importer is required to obtain Type approval followed by Conformity of Production every year. Compliance status is monitored by Central Pollution Control Board.

(e) Complaints against violation of standards/benchmarks by manufactures of Gensets have been received from time to time. Necessary actions have been taken against defaulters including levying of penalty and issuance of directions in appropriate cases.
